

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 50343 of 2018

(Arising out of Order-in-Original No. RPR/EXCUS/000/COM/ST/050/2017 dated 25.10.2017 passed by the Commissioner of Central Excise & Service Tax, Raipur)

M/s S. Kumar's Associates

Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Raipur**

Respondent

Appearance

Shri Jitin Singhal, Advocate – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

CORAM :

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision : 05/07/2023

Final Order No. 50847/2023

Justice Dilip Gupta

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(Hemambika R. Priya)
Member (Technical)**

RM